

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**12. MA 930/2018 IA 2865/2024 In C.P. (IB)/1262(MB)2017**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2024**

**NAME OF THE PARTIES: - Avil Menezes**

**V/s**

**Stellar Marine Food Processor  
India Private Limited**

**IA 2865/2024 Avil Menezes**

**IN THE MATTER OF**

**Kotak Mahindra Bank Ltd.**

**V/s**

**Parekh Aluminex Ltd**

**Section: 60(5), Regulation 44(2), Liquidation process Regulation, Rule 11 of  
NCLT, 2016 U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**MA.No.930/2018: -**

**Presence: -**

Adv. Tanmay Kelkar i/b Adv. Aniruth Purusothman

.... Applicant/Liquidator through VC.

List this matter on **06.09.2024**.

**IA.No.2865/2024: -**

**Presence: -**

Adv. Tanmay Kelkar i/b Adv. Aniruth Purusothman

.... Applicant/Liquidator through VC.

This IA has been filed by the Applicant/Liquidator seeking amendment in MA.No.930/2018. It has been pointed out that, inadvertently, in the application

under Section 66 of IB Code suspended directors have not been impleaded and arrayed as parties. Apart from that, some more amendments which have been sought as per the amendment schedule which is annexed to this application. Heard, the counsel for the applicant/Liquidator. Considering the fact that suspended directors are necessary parties in an application u/s 66 we deem it appropriate to allow the amendment as proposed in the application. Let the necessary amendment be carried out and amended application i.e. MA.No.930/2018 be placed on record, on receipt of which notice to the newly added respondents be issued, returnable for 06.09.2024. List this matter on **06.09.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**